

**IN THE INCOME TAX APPELLATE TRIBUNAL
(DELHI BENCH 'F' : NEW DELHI)**

**SHRI SHAMIM YAHYA, ACCOUNTANT MEMBER
and
SHRI ANUBHAV SHARMA, JUDICIAL MEMBER**

**ITA No.9279/Del./2019
(ASSESSMENT YEAR : 2011-12)**

PES Installations Private Limited,
13th KM Mile Stone,
Opp. Maharaja Agarsain Hospital,
Rohtak Road,
New Delhi – 110 056.

vs. ACIT, Circle 19 (2),
New Delhi.

(PAN : AAACP7353A)

(APPELLANT)

(RESPONDENT)

ASSESSEE BY : None

REVENUE BY : Shri Sanjay Tripathi, Sr. DR

Date of Hearing : 10.05.2023

Date of Order : 12.05.2023

ORDER

PER SHAMIM YAHYA, ACCOUNTANT MEMBER :

This appeal filed by the assessee is directed against the order of Id.
CIT (Appeals)-22, New Delhi dated 18.09.2019 pertaining to Assessment
Year 2011-12.

2. An application has been filed by the assessee seeking withdrawal
of the appeal on the ground that the assessee has opted to settle the
dispute relating to the tax arrears for the assessment year under

consideration under the “Vivad Se Vishwas Scheme, 2020” and has filed Form 3 and copy of challan of payment.

3. Keeping in view the aforesaid facts, present appeal is hereby dismissed with liberty to get it restored in case dispute is not settled as per scheme. Consequently, the appeal filed by the Revenue is dismissed.

Order pronounced in the open court on this 12th day of May, 2023.

**Sd/-
(ANUBHAV SHARMA)
JUDICIAL MEMBER**

**sd/-
(SHAMIM YAHYA)
ACCOUNTANT MEMBER**

**Dated the 12th day of May, 2023
TS**

Copy forwarded to:

- 1.Appellant
- 2.Respondent
- 3.CIT
- 4.CIT (A)-22, New Delhi.
- 5.CIT(ITAT), New Delhi.

**AR, ITAT
NEW DELHI.**